

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 363189.
TAX NO. with
cna 85193

DATE OF DECISION 18.8.1994

Shri Prabhakar A.

Petitioner

Mr. B. B. Gogia

Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Mr. N. S. Shevde

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N. B. Patel

: Vice Chairman

The Hon'ble Mr. V. Radhakrishnan

: Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

: 2 :

Shri Prabhakar A.
Mistry Material Chaser,
Western Railway,
Baroda Railway Yard,
Baroda.

(12) : Applicant

(Advocate: Mr. B. B. Gogia)

Versus

1. Union of India
Through:
The General Manager,
Western Railway, Headquarter,
Churchgate, Bombay-20.
2. Divisional Railway Manager,
Western Railway, Pratapnagar,
Baroda.

: Respondents

(Advocate: Mr. N. S. Shevde)

ORAL ORDER

in

O.A. 363/89

with

MA/85/93

Date: 18.8.1994

Per: Hon'ble Mr. N. B. Patel

: Vice Chairman

The applicant and his advocate are not present.

Dismissed for default. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N. B. Patel)
Vice Chairman

aab

Date	Office report	Order
17.1.95		<p>Leave note filed by Mr.Gogia. Adjourned to 14/2/95.</p> <p>(K.Ramamoorthy) Member (A)</p> <p>(N.B.Patel) Vice Chairman</p>
14/2/95		<p>Leave note filed by Mr.Gogia. Adjourned to 7/3/95.</p> <p>(K.Ramamoorthy) Member (A)</p> <p>(N.B.Patel) Vice Chairman</p>
7-3-95		<p>Adjourned to 14.3.95, at the request of Mr.Shevde.</p> <p>(K.Ramamoorthy) Member (A)</p> <p>(N.B.Patel) Vice Chairman</p>

Date	Office report	Order
14-3-95		<p><u>M.A. 26/95 in M.A. 25/95 in O.A. 363/89</u></p> <p>On copies of M.A. 25/95 & M.A. 26/95 being furnished to Mr. Shevde, he waives service.</p> <p>Heard the learned advocates. In view of the facts and circumstances mentioned in M.A. 26/95, which we expect, accept we hold that there was a sufficient cause preventing the applicant from filing the restoration application in time. M.A. 26/95 allowed Delay condoned. M.A. stands disposed of.</p> <p>The absence of the applicant and his advocate Mr. Gogia are is held to have been satisfactorily explained in the M.A 25/95. Hence the said M.A. is allowed and the order dated 18-8-94 dismissing the O.A 363/89 is hereby set aside and the said O.A. is restored to file and is fixed for final hearing on 19-4-95.</p> <p>M.A. 85/93 stands revived on restoration of the O.A.</p> <p>Call on 19-4-1995.</p> <p> (K. Ramamoorthy) Member (A)</p> <p> (N.B. Patel) Vice Chairman</p> <p>vtc.</p>

Date	Office Report	ORDER
19-4-95		Time being over, adjourned to 3-5-1995.
		<p style="text-align: center;">(K.Ramamoorthy) Member (A)</p> <p style="text-align: right;">(N.B. Patel) Vice Chairman</p>
3-5-95		<p style="text-align: center;">Adjourned to 20-6-95, at the request of Mr.Gogia as allied matter is kept on that day.</p> <p style="text-align: center;">(K.Ramamoorthy) Member (A)</p> <p style="text-align: right;">(N.B. Patel) Vice Chairman</p>
20-6-95		<p style="text-align: center;">ss</p> <p style="text-align: center;">Time being over, adjourned to 4-7-95.</p> <p style="text-align: center;">(K.Ramamoorthy) Member (A)</p> <p style="text-align: right;">(N.B. Patel) Vice Chairman</p>
4-7-95		<p style="text-align: center;">vtc</p> <p style="text-align: center;">Time being over, adjourned to 11-7-95.</p> <p style="text-align: center;">(K.Ramamoorthy) Member (A)</p> <p style="text-align: right;">(N.B. Patel) Vice Chairman</p>
		<p style="text-align: center;">ssh</p>

Date	Office Report	ORDER
11-7-95		<p>As the Hon'ble Vice Chairman is on leave in the Second Session, adjourned to 25-7-95.</p> <p><i>R</i> (K.Ramamoorthy) Member (A)</p>
25.7.1995.		<p>Leave note filed by Mr.B.B.Gogia. Adjourned to 2.8.1995.</p> <p><i>(K.Ramamoorthy)</i> Member (A) <i>(N.B.Patel)</i> Vice Chairman</p> <p>ait.</p>

(15)

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AHMEDABAD BENCH

O.A. NO. 363/89

T.A. NO.

DATE OF DECISION 25.7.95

Prabhakar. A

Petitioner

Mr. B.B. Gogia

Advocate for the Petitioner (s)

Versus

Union of India and Ors.

Respondent

Mr. N.S. Shevde

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CORAM

The Hon'ble Mr. N.B. Patel, Vice Chairman

The Hon'ble Mr. K. Ramamoorthy, Member (A)

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Prabhakar. A
 Mistry Material Chaser
 Western Railway
 Baroda Railway Yard,
 Baroda

(Advocate : Mr. B.B. Gogia)

.. Applicant

Vs.

1. Union of India,
 through the General Manager,
 Western Railway, Headquarter,
 Churchgate, Bombay-20.

2. Divisional Railway Manager,
 Western Railway, Pratapnagar,
 Baroda.

.. Respondents

(Advocate : Mr.N.S. Shevde)

Date : 25.7.1995

OA/363/89

ORAL ORDER

Per : Hon'ble Mr.N.B. Patel, Vice Chairman

Leave Note filed by Mr. Gogia. But Mr. Handa, who holds Mr. Gogia's brief, states that he is requested by Mr. Gogia to seek permission to withdraw the OA as it is rendered infructuous in view of the fact that the applicant has continued on the post of Material Chaser till his retirement by reason of the interim relief which was granted to him in the OA. Permission granted. OA stands disposed of as withdrawn. No costs.


 (K. Ramamoorthy)
 Member (A)


 (N.B. Patel)
 Vice Chairman